

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.210 – IA 316 of 2022
Item No.211 – IA 220 of 2022
Item No.212 – IA 350 of 2021
Item No.213 – IA 263 of 2021
In
CP(IB) 397 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

M/s Abhinandan Multitrade Pvt Ltd & Anr
V/s
M/s KSL & Industries

.....Applicant

.....Respondent

Order delivered on 15/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Varun Sharma, Adv.
For the RP	: Mr. Kiran Shah, RP in person
For the Ex-IRP	: Mr. Monaal Davawala, Adv.
For the Respondent	: Mr. Nilesh P Udernani, Adv. for R-1 to 6

ORDER

IA 316 of 2022 & 220 of 2022

Pleadings are complete.

List on 10.11.2022

IA 350 of 2021

Resolution Professional in person Mr. Shah states that order dated 08.06.2022 directing the Ex-director respondent no.1 to 6 to visit the office of Resolution Professional is not complied. Learned Counsel Mr. Udernani for Respondent no.1 to 6 states that respondent had visited the office of Resolution Professional and supplied the required documents. We direct the respondent no.1 to 6 to visit the Resolution Professional office on 17.09.2022 i.e Saturday at 12.00 p.m. and supply all remaining documents, information to Resolution Professional and file compliance affidavit within three days.

List on 10.11.2022

IA 263 of 2021

Order dated 08.06.2022 records that Mr. Rajesh Kumar, General Manager of IBBI had stated that order dated 28.04.2022 is complied and report is filed and undertook to bring it on record. Till date, no such report from IBBI is received by Registry neither by the Resolution Professional nor by the applicant herein / erstwhile IRP. Report is also not e-filed. Issue notice to IBBI with direction to General Manager Mr. Rajesh Kumar to remain present on the next date of hearing for explanation about the statement made on 08.06.2022.

Resolution Professional in person Mr. Shah states that application needs to be served to CoC. Learned Counsel Mr. Davawala for the applicant states that application is served to the lead CoC member – Allahabad Bank at its address and also through email to the counsel appearing for Allahabad Bank. We direct Resolution Professional to call the lender's meeting within a week and to place this application before CoC for taking appropriate instructions and also to decide on the payment to be made to the erstwhile IRP and file compliance report.

List on 10.11.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**